## 156 Written Answers to [RAJYA SABHA]

Unstarred Questions

- Increased transparency
- Recognition of profit Amortization loss over two years (for limited period)
- Banks can sell SMA accounts.
- Relaxation in holding period of NPAs while selling NPAs to other banks/ Non-Banking Finance Companies (NBFCs)/Financial Institutions.

## **Re-introduction of one rupee note**

1355. SHRIMATI THOTA SEETHARAMA LAKSHMI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has proposed to re-introduce the one rupee note;
- (b) If so, the details thereof and the reasons therefor; and
- (c) by when it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) Yes Sir.

(b) and (c) Under the provisions of the Coinage Act, 2011, Government is vested with the power to issue one rupee note. One rupee currency note is a sovereign issue, multiple of which is issued as a promissory note or currency note by the Reserve Bank of India. Accordingly, Government has issued Gazette Notification No.GSR 897(E) dated 15.12.2014 to print One Rupee Currency Notes with effect from 1st January, 2015.

## Increase in paid up capital of PSBs

1356. SHRI BALWINDER SINGH BHUNDER: Will the Minister of FINANCE be pleased to state:

(a) whether recently Government has released money to increase the paid up capital of Public Sector Banks (PSBs);

- (b) if so, the details of PSBs which received this money;
- (c) the criteria for selecting banks for release of money for raising their capital;
- (d) whether banks themselves cannot increase their capital; and
- (e) the reaction of Government thereto?